

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.5/ BB/2017	-	For Hearing	Rule-6 of IB.	BMM Ispat Ltd. Vs Hubli Electricity Supply Co. Ltd.,

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Alka Tripathi 9439 3825/6 .	Petitioner	<i>Alka Tripathi</i>
2)	SRI RAN LA	RESPONDENT	<i>[Signature]</i>
3)	PRADEEP 903684/647	RESPONDENT	<i>Pradeep</i>

P.T.O.

Counsel for petitioner is present. Counsel for respondent is also present. A memo is filed for withdrawal of the petition on the ground that the corporate debtor has paid the amount due to the petitioner operational creditor. The counsel for petitioner and the counsel for respondents are present and they reported settlement.

Memo is recorded that the corporate debtor has paid a sum of Rs.25,40,23,301/- to the operational creditor in full settlement of the claim. Therefore, permission can be granted to the petitioner for withdrawal of the main petition.

In the result, permission is granted for the withdrawal of the petition in view of settlement. Petition is, as such, dismissed.



MEMBER (J)



MEMBER (T)